

CENTRAL ADMINISTRATIVE TRIBUNAL

MADRS BENCH

DATED THIS THE 24th DAY OF APRIL, TWO THOUSAND NINETEEN (24/4/2019)

PRESENT:

THE HON'BLE MR. T. JACOB, MEMBER (A)

OA/310/00421/2013

M. Natarajan,
Retd., Master Craftsman,
No.272/2, North Colony,
Integral Coach Factory,
Chennai 600 038.

...Applicant

-versus-

1. Union of India rep., by
The Secretary,
Ministry of Railways,
Railway Board, Govt., of India,
New Delhi 110 001.
2. The General Manager,
Integral Coach Factory,
Chennai 600 038.
3. The Financial Advisor & Chief
Accounts Officer/Fur
Integral Coach Factory,
Chennai 600 038.

...Respondents

By Advocates:

MK/s Ratio Legis, for the applicant

Mr. Abdul Azees, for the respondents.

KAM

1.5

ORAL ORDER

(Pronounced by Hon'ble Mr. T. JACOB, Member (A))

When the matter came up for hearing today, the learned counsel appearing for both sides in unison stated that the applicant had expired and prayed for closing of the OA.

2. In view of the above, the OA is closed as abated.